GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

RAJYA SABHA UNSTARRED QUESTION NO. 3244

TO BE ANSWERED ON THE 24th MARCH, 2021/ CHAITRA 3, 1943 (SAKA)

INDUCTION INTO DANIPS CADRE

3244. SHRI B. LINGAIAH YADAV: SHRI ELAMARAM KAREEM:

Will the Minister of Home Affairs be pleased to state:

- (a) whether inspectors (Stenographers) in Delhi Police are ineligible for inclusion in common seniority list of inspectors for induction into DANIPS, while other inspectors such as ministerial, communication etc. are considered eligible to get promoted as ACP;
- (b) whether it is based upon a declaration obtained forcefully from the officials of ASI (Steno) grade in 2012 restricting further promotional avenues for them;
- (c) whether it amounts to curtailment of their fundamental right to be considered for promotion; and
- (d) the measures proposed/taken to amend this anomaly since this avenue is available to Steno cadre in CAPF such as CRPF?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY)

(a): As per Delhi Police, Inspectors (Stenographers) are not eligible for inclusion in common seniority list of inspectors for induction into DANIPS; Inspectors of Ministerial and Executive cadre are considered eligible for induction into DANIPS for promotion as ACP; and the Inspectors of other cadres i.e. Communication, Motor Transport, Finger Print, Junior Research Officer & Computer, who have promotion avenue in the rank of ACP in their own cadre, are not inducted into DANIPS.

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(b) and (c): Delhi Police has informed that the undertaking with regard to non-induction into DANIPS from the Inspectors (Stenographers) is obtained in-pursuance of Rule-17 (iv) of Delhi Police (Promotion & Confirmation) (Amendment) Rules.

(d): No proposal has been received by the Ministry of Home Affairs on the issue.
